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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

293/252/ND/2018

In the matter of :
MJ Finvest Pvt. Ltd

...PETITIONER

SECTION
Under Section 252

Order delivered on 12.7.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : Mr. Saurabh Kalia, Advocate and Mr. Siddhartha
Nagpal, Advocate


For the Respondent/Corporate Debtor :
For the Intervener : Ms. Easha Kadian for Ms. Lakshmi Gurung, St. Counsel,
Income tax Deptt

ORDER

Learned authorized representative for the appellant is present. Ld. Dy. Registrar for ROC is present and states that observations have been filed. In relation to Income tax Department, it is pointed out by Ld. Standing Counsel appearing for IT Department that in relation to assessment years 2014-15 & 2016-17, the same have been in-validated due to non-payment of admitted taxes. Let an affidavit giving undertaking be filed that the admitted taxes due will be duly paid in relation to the appellant Company, if name is restored to its original status. Let the said affidavit be filed within a period of one week from today.

List on 26.7.2018.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.7.2018